

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL(AT) (INSOLVENCY) NO.112 OF 2021

In the matter of:

Bimlesh Bhardwaj and Ors

Appellant

Vs

Value Infratech India Pvt Ltd
(Through its Resolution Professional
Sanjay Kumar Singh)

Respondent

Present:

Mr. Piyush Singh, Mr. Mayank Mittal, and Prateek Vats, Advocates for appellant.

Mr. Sanjay Kumar Singh, Advocate for R1 and R2/RP.

Mr. Saurabh Kalia, Ms Kanvi Nagpal, Advocates for R4.

ORDER

22.03.2021-Mr. Sanjay Kumar Singh, Advocate appears on behalf of Respondent No.1 and 2. Mr. Saurabh Kalia, Advocate appears on behalf of Respondent No.4. Reply affidavit has been filed by Respondent No.4 which is taken on record. Learned counsel for the Respondent No.1 and 2 submits that they have filed the reply affidavit on 16th March, 2021 vide Diary No.26142. Registry is directed to place the same on record. Respondent No.3 has not been served. Postal article containing the notice directed against the Respondent No.3 has been received back with the endorsement "Left/RTS". Appellant may take steps for serving Respondent No.3 through any mode available. Dasti service is also permitted. To avoid delay, the other mode of substituted service can also

2.

be resorted to. Appellant may submit the draft of notice to the Registrar for publication in English and Hindi newspapers having wide circulation in the area. The draft notice may be got vetted from the Registrar of this Appellate Tribunal. This be got done within three days. Appellant may also file rejoinder to the reply affidavits filed by Respondent No.1, 2 and 4 within two weeks. Short written submissions not exceeding three pages alongwith the relevant compilation of judgement may also be filed.

Post the appeal for Admission (After Notice) on **20th April, 2021.**

Interim direction to continue.

(Justice Bansi Lal Bhat)
Acting Chairperson

(Dr.Ashok Kumar Mishra)
Member (Technical)

Bm/gc